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O.A. No. 35 of 2010

Charan.....Applicant

Vs

Union of India & Ors....Respondents

Order dated: 15.11.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Sri N.R.Routray, Ld. Counsel for the applicant and Sri S.K.Ojha, Ld. Standing Counsel for the Railways.

Sri Ojha has filed a preliminary counter today in the Court after serving a copy of the same on the Ld. Counsel for the applicant.

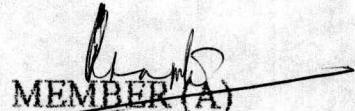
Meanwhile, Sri Routray, Ld. Counsel for the applicant has filed M.A. 749/10 for directing the Respondents to dispose of his pending representation under Annexure-A/8 to this O.A. as an interim measure. During the course of hearing today, Sri Routray submits that he will be satisfied if a direction is issued to Respondent No.3 to dispose of the pending representation with a reasoned order within a specific time frame. He also submits that he will not press adjudication of the O.A. No. 35/10.

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Accordingly, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, this O.A. is disposed of while directing Respondent No.3 to consider the issues raised in the pending representation as at Annexure -A/8 and pass a reasoned order within a period of 90 days from the date of receipt of this order.

With the disposal of the O.A., M.As. 49/10 and 749/10 are also disposed of.

Send copies of this order, along with copy of the O.A., to Respondent No.3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day.


MEMBER (A)

R.K